

**INFORMATION FOR GENERAL PUBLIC**

**PARLIAMENT OF INDIA**

**RAJYA SABHA**

The right to petition Parliament in a democracy is of a great antiquity and of immense importance for safeguarding the rights of the citizens. The Rules of the Rajya Sabha permit all citizens of the country to petition the Rajya Sabha in respect of the following: -

**Any Bill which has been introduced or is pending in the Rajya Sabha.**

**Any matter of general public interest relating to Government of India**

(excepting matters which are sub judice or for which remedy is available under Laws, Rules, Regulations or Bye-laws made by or under the authority of the Central Government).

Petitions may be submitted in the format given below in English or Hindi, signed by the Petitioner:-

To:-

**THE COUNCIL OF STATES (RAJYA SABHA)**

The petition of .....(Here insert name and designation or description of petitioner(s) in concise form, e.g....."A, B, and other" or "the inhabitants of ..... "Or "the Municipality of ..... " etc.).

**Sheweth**

**(HERE INSERT CONCISE STATEMENT OF CASE)**

and accordingly your petitioner (s) pray that .....

(Here insert "that the Bill be or be not proceeded with" or "that special provision be made in the Bill to meet the case of your petitioner (s) or any other appropriate prayer regarding the Bill or matter pending before the Council or a matter of general public interest").

Name of Petitioner	Address	Signature or thumb impression

.....

Counter-Signature of Member presenting

The Petition addressed to the Council of States (Rajya Sabha) may either be forwarded to the Secretary-General, Rajya Sabha, Parliament House, New Delhi or may be got countersigned by a Member of Parliament (Rajya Sabha) who may then present it before the Rajya Sabha on the Petitioner's behalf.

The Committee on Petitions will examine every petition referred to it. The recommendations of the Committee on the Petition will be presented in the form of a Report to the Rajya Sabha where after the recommendations will receive the consideration of the appropriate Ministry of the Government of India. This process will be monitored by the Committee on Petitions.